

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GENESIS INFRATECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GENESIS INFRATECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/12/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2006PTC156211
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Shop No.20, Plot No. WZ-3 Shyam Park. Near Metro Pilor No. 736 West Delhi, Uttam Nagar New Delhi- 110059 Address at which books are maintained: 310-311, Third Floor, Vipul Agora, Mg Road, Gurgaon, Haryana, India, 122002 Principal Office: Genesis Mall situated at Khasra No. 485, 486 & 490, Village Khanpur, Tehsil Tijara, District Alwar, Bhiwadi, Rajasthan-301019
6.	Insolvency commencement date in respect of corporate debtor	30.01.2025 (CIRP order received through e-mail on 04.02.2025)
7.	Estimated date of closure of insolvency resolution process	29/07/2025 (180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	M/s. KVG Insolvency Advisors Pvt. Ltd. (IPE acting as IP) IBBI/IPE-0108/IPA-1/2022-23/50019
9.	Address and e-mail of the interim resolution professional, as registered with the Board	405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001 Email: vijaykumargupta.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 Email: cirp.genesis@gmail.com
11.	Last date for submission of claims	18.02.2025 (Being 14 days from date of receipt of CIRP Order by IRP i.e. from 04.02.2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable


Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court IV) has ordered the commencement of corporate insolvency resolution process of M/s. Genesis Infratech Private Limited on 30.01.2025 (order received through e-mail on 04.02.2025).

The creditors of M/s. Genesis Infratech Private Limited, are hereby called upon to submit their claims with proof on or before 18.02.2025 to interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06.02.2025
Place: New Delhi


Gopal Garg
Authorised Representative
M/s KVG Insolvency Advisors Pvt. Ltd.
IPE acting as an Interim Resolution Professional
M/s. Genesis Infratech Private Limited
IBBI/IPE-0108/IPA-1/2022-23/50019
AFA Valid Upto: 31.12.2025

SBI STRESSED ASSETS RECOVERY BRANCH-II State Bank House, (BRANCH CODE 51521) 4th Floor, 18/4 Arya Samaj Road, Karol Bagh, New Delhi-110 005 Tel.011-28752163 Fax. 28755674 E-mail: sbi.51521@sbi.co.in

DEMAND NOTICE

Under section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT 2002), read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.

A notice is hereby given that the following Borrower- M/S SNACKS NATION, D-34, SECTOR 59, NOIDA, GAUTAM BUDH NAGAR, NOIDA-201301, UTTAR PRADESH have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unopened and as such they are hereby informed by way of this public notice.

Sr. No.	Name of the Borrowers / Guarantors	Details of Properties/ Address of Secured Assets to be Enforced	Date of Notice (As on the date of notice)	Amount outstanding (As on the date of notice)
1.	M/S SNACKS NATION, D-34, SECTOR 59, NOIDA, GAUTAM BUDH NAGAR, NOIDA-201301 UTTAR PRADESH	E M OF PROPERTY BEARING MUNICIPAL NO WZ-92A PLOT NO 7, BLOCK-C 3RD FLOOR, WITH ROOF RIGHT KHASRA NO 1515 & 3002, RAM GARH COLONY VILLAGE BASAI, DARAPUR DELHI, MEASURING 115.50 YDS IN THE NAME OF SMT MEENA CHADHA W/O SHRI DEEPAK CHADHA, REGD NO 16570 DT 21.08.2006	24.12.2024	Rs. 101,56,339.96 (Rs. One crore one lakh fifty six thousand three hundred thirty nine paise ninety six only) as on 21.12.2024

The steps are being taken for substituted service of notice. The above Borrower(s) and/or their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The borrowers attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

DATE: 06.02.2025, PLACE: New Delhi

"Form No. INC-25A"
Advertisement for Conversion of Public Company into a Private Company

Before the Regional Director, Ministry of Corporate Affairs, Northern Region, New Delhi

In the matter of the Section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **HERO INDIA VENTURES LIMITED** (FORMERLY KNOWN AS HERO INDIA GENERAL INSURANCE LIMITED) (CIN: U70200DL2024PLC431163) having its Registered Office at 264, Okhla Industrial Estate, Phase III, New Delhi -110020

NOTICE is hereby given to the General Public that the Company is intending to make an application to the Central Government (power designated to Regional Director) under Section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting itself into a Private Limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 06th February, 2025 to enable the company to give effect to such conversion. Any person whose interest is likely to be affected by the proposed change / status of the company, may deliver or cause to be delivered or send by registered post his objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the concerned Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Aiyadaya Bhawan, CGO Complex, New Delhi-110003 within Fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered Office address mentioned below :-

264, Okhla Industrial Estate, Phase III, New Delhi -110020

For & on behalf of **HERO INDIA VENTURES LIMITED**
JOGENRA SINGH (DIRECTOR)
Date : 06.02.2025
Place : New Delhi
DIN : 01962316

सेंट्रल बैंक ऑफ इंडिया
Central Bank of India

Regional Office Delhi (South)
3rd Floor, Sorabji Bhawan, 4/54, D.B. Gupta Road, Karolbagh, New Delhi-110005

E-AUCTION SALE NOTICE
(Under SARFAESI Act 2002)

APPENDIX- IV-A [SEE PROVISO TO RULE 8(6) & 9(1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) that the below described immovable property mortgaged / charged to the Central Bank of India (secured creditor), the constructive/ physical Possession of which have been taken by the authorized officer of Central Bank of India (Secured creditors), will be sold on "As is where is", "As is what is" and "whatever there is" basis on date 27.02.2025 for recovery of dues to the Central Bank of India from below mentioned Borrower(s) and Guarantor(s). The Reserve Price and Earnest money deposit (EMD) is displayed against the details of respective properties.

S. No.	Name of Branch	Authorised Officer / B.M.	Name of the Account	Description of Property & Owner Name	Demand Notice Date & Amount Dues (Rs. in Lakh)	Date & Type of Possession	Rs. in Lakhs
1.	Shahbad Moh. Pur New Delhi	Shri Gaurav Kumar M. No.: 9999917128	Mr. Sushil Kataria	2nd floor without roof rights built on property no 86-B out of Khasra no 104/2/2, situated in the area of Vill- Palam colony known as Rajapuri, Block A1, Uttam Nagar, New Delhi measuring area 50 sq.yds in the name of Mr Sushil Kataria S/o Mr. Rajender Singh	Rs. 17,00,661.08 on 20.04.2022 + Interest thereafter	04.03.2023 (Physical)	₹ 15.80 Lacs ₹ 1.58 Lacs ₹ 0.20 Lacs
2.	Akshardham New Delhi	Mr. Mansvi Saxena Mob. No.: 9711167140	Puja Enterprises	Shop No.318 Part of Old Office No. 11, 12 on Third Floor Property R-22 Out of Khasra No.473 Building Khaneja Complex Shakarpur, Village Mandawali Fazalpur Delhi-110092.	Rs. 39,59,335.64 on 29.03.2019 + Interest thereafter	10.02.2023 (Physical)	₹ 3.85 Lacs ₹ 0.38 Lacs ₹ 0.20 Lacs
3.	Akshardham New Delhi	Mr. Mansvi Saxena Mob. No.: 9711167140	Puja Enterprises	Shop No.317 Part of Old Office No. 10, 11, 12 On Third Floor Property R-22 Out of Khasra No.473 Building Khaneja Complex Shakarpur, Village Mandawali Fazalpur Delhi-110092.	Rs. 39,59,335.64 on 29.03.2019 + Interest thereafter	10.02.2023 (Physical)	₹ 17.00 Lacs ₹ 1.70 Lacs ₹ 0.20 Lacs
4.	Panchsheel Park, New Delhi	Mr. Digvijay Singh M. No. 9005334252	Mr. Yogesh Kumar	Residential flat at Khasra No 1708, 3rd floor. Flat no D-2, Paradise Apartment, Aya Nagar, New Delhi-110047 Measuring area 800.00 sq.ft. in the name of Mr. Yogesh Kumar & Mrs. Sonia	Rs. 16,46,308/- on 31.03.2024 + Interest thereafter	09.10.2024 (Physical)	₹ 20.00 Lacs ₹ 2.00 Lacs ₹ 0.20 Lacs

E-AUCTION SCHEDULED TO BE HELD ON 27.02.2025 (15 DAYS NOTICE)

E-AUCTION DATE: 27.02.2025, TIME: 11:00 NOON TO 05:00 PM WITH AUTO EXTENSION OF 10 MINUTES

Last Date & Time of Submission of EMD and Documents (Online) On or Before: 27.02.2025 Upto 5:00 PM. Bidder will register on website: <https://BAANKNET.com> and upload KYC documents and after verification of KYC documents by the service provider, EMD to be deposited in BAANKNET EMD wallet through NEFT/RTGS/Transfer / Generation of challan from (<https://BAANKNET.com>). The auction will be conducted through common landing platform BAANKNET.com Portal (<https://BAANKNET.com>). E-auction will be held "As is where is", "As is what is" and "whatever there is" basis. (All other charges/ dues to the property will be borne by the purchaser).

For detailed terms and conditions please refer to the link provided in www.centralbankofindia.co.in Secured Creditor or auction platform (<https://BAANKNET.com>). Helpdesk: (+91) 8291220220, E-mail: support.BAANKNET@psballiance.com

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) & 9(1) OF THE SARFAESI ACT, 2002

Borrowers/Guarantors/ Mortgagees are hereby notified to pay the sum as mentioned above along with date interest and ancillary expenses before the date of e-auction, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

DATE: 06.02.2025
PLACE: NEW DELHI

Authorised Officer, CENTRAL BANK OF INDIA, RO Delhi (South), New Delhi

इंडियन बैंक Indian Bank

Sector 37 Branch, Faridabad
SCF 153 Huda Market, Sector 37, Faridabad, Haryana – 121003
Tel.: 0129-2275836

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through INDIAN BANK, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

S No.	Name of Borrowers/Guarantors/ Date of NPA	Demand Notice Date Amount Outstanding	Details of Secured Assets:
1	1. Mr. Deepak Singh S/o Mr. Basant Kumar Singh (Borrower / Mortgagee), a House No. D-70 Nanhey Park, Village Matiala, Uttam Nagar, New Delhi-110059. b. Shop No. 1L type, Ground Floor E-119, Khasra No. 18-21, Village Matiala Uttam Nagar, New Delhi-110059 2. Mrs. Sita Singh W/o Mr. Basant Kumar Singh (Borrower / Mortgagee) a. House No. D-70 Nanhey Park, Village Matiala, Uttam Nagar, New Delhi-110059 b. Shop No. 1L type, Ground Floor E-119, Khasra No. 18-21, Village Matiala Uttam Nagar, New Delhi-110059	Demand Notice Dated 20-01-2025 Rs. 5,61,007/- as on 20-01-2025 plus interest thereon	Built-up L Type One Shop in the area measuring 24.31 Sq Yards without roof/Terrace rights on Ground Floor Built on Portion of Property bearing No. E-119, Out of Khasra No. 18/21, with self enclosure/Gate situated in the area of Village Matiala and the Colony known as Nanhey Park, Uttam Nagar, New Delhi-110059 with the proportionate freehold rights of the land under the said property. Bounded as: East: Portion of said property, North: Road 20 Feet, West: Road 20 Feet, South: Portion of the said property.

Loan account No. 6600022554
Loan accounts have been classified as a NPA on 13.01.2025

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

"We draw attention to the provisions of Section 13(6) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"

Dated : 20-01-2025, Place : Faridabad

Authorised Officer, INDIAN BANK

punjab national bank
...the name you can BANK upon!

Circle SASTRA Centre: East Delhi, Pocket-E, Mayur Vihar Phase-II, Delhi-110091, Ph. : 011-22779758, 22785289

CORRIGENDUM

The General Public is hereby informed that in e-auction Notice i.e. SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES published on 05.02.2025 in English Newspaper - "Financial Express" (Page No.39) & on 05.02.2025 in Hindi Newspaper - "Jansatta" (Page No.23) at Sr. No. 7 (in Loan A/C MS. NEHA DUBEY & SH. GAURAV RAJ) are not available for sale now. These properties have been withdrawn by the bank from E-auction process to be held on 26.02.2025. Rest of e-auction notice remains same.

Date: 06-02-2025 Authorised Officer
Place: New Delhi Punjab National Bank

"IMPORTANT"

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PUBLIC NOTICE

[Under Section 102 of the Insolvency and Bankruptcy Code, 2016 ("IBC") FOR THE ATTENTION OF THE CREDITORS OF MR. SANJAY MEHRA]

Notice is hereby given that the Hon'ble National Company Law Tribunal ("Hon'ble NCLT"), New Delhi, Court-IV, in CP (IB) No. 449/ND/2022 and IA No. 3680/ND/2022 in CP (IB) No. 449/ND/2022 filed by TATA Capital Limited (Transferee of TATA Capital Financial Services Limited), under section 95 of Insolvency and Bankruptcy Code, 2016 ("IBC"), against the personal guarantors for the personal guarantee(s) extended to the Corporate Debtor i.e. Ajit Automotive Services Private Limited, has ordered the commencement of the Insolvency Resolution Process of Mr. Sanjay Mehra under section 100 of IBC vide its order dated 28.01.2025 (The order was uploaded on Hon'ble NCLT's website on 04.02.2025). Accordingly, the creditors of Mr. Sanjay Mehra are hereby invited to submit (register) their claims with proof in prescribed Form B on or before 28.02.2025 to the Resolution Professional at the address: GF-124 & 113 World Trade Centre, Babar Road, Laiti Hotel, New Delhi, National Capital Territory of Delhi, 110001 or through email at personalguarantor.cirp@gmail.com, sunder_khatri@yahoo.com The creditors may submit (register) details of their claims through electronic means, or by hand, or by registered post, or by speed post, or by courier.

DETAILS OF PERSONAL GUARANTOR, MR. SANJAY MEHRA

1. Name of the Personal Guarantor	MR. SANJAY MEHRA
2. Address of Personal Guarantor	B-2/12, Ashok Vihar, Phase-II, New Delhi-110052
3. Insolvency commencement date	28.01.2025 (The order was uploaded on the Hon'ble NCLT's website on 04.02.2025).
4. Last date for submission of claims	28.02.2025
5. Estimated date of closure of Insolvency Resolution Process	27.07.2025
6. Relevant Forms are available at:	https://ibbi.gov.in/en/home/downloads

DETAILS OF THE RESOLUTION PROFESSIONAL

7. Name and registration number of the Insolvency Professional acting as Resolution Professional	Mr. Sunder Khatri (IBBI/PA-IBBI/PA-002/IP-NO0437/2017-2018/11191 AFA Valid till: 31.12.2025)
8. Address and e-mail of the Resolution Professional, as registered with the Board	GF-124 & 113 World Trade Centre, Babar Road, Laiti Hotel, New Delhi, National Capital Territory of Delhi, 110001 Email: sunder_khatri@yahoo.com , personalguarantor.cirp@gmail.com
9. Address and e-mail to be used for submission of claim and for correspondence with the Resolution professional	GF-124 & 113 World Trade Centre, Babar Road, Laiti Hotel, New Delhi, National Capital Territory of Delhi, 110001 Email: sunder_khatri@yahoo.com , personalguarantor.cirp@gmail.com

Submission of false or misleading claims shall attract penalties in accordance with the provisions of the Insolvency & Bankruptcy Code, 2016 or any other applicable Laws.

Sunder Khatri
Resolution Professional
Registration No.: IBBI/PA-002/IP-NO0437/2017-2018/11191
AFA AAZ/1191/02/311225/203482, Valid up to: 31.12.2025

Date: 07.02.2025
Place: New Delhi

पंजाब नैशनल बैंक Punjab National Bank
...the name you can BANK upon!

CIRCLE SASTRA CENTRE, Noida, SH-12, 1st floor, Gama Shopping Centre, Sector-Gama-I, Greater Noida - 201308, Distt. Gautam Budh Nagar, E-mail: cs8290@pnb.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorized Officer of the Bank/ Secured Creditor, will be sold on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sr. No.	Name of the Branch	Name of the Account	A) Date of Demand Notice u/s 13(2) of Sarfaesi Act 2002		Description of Immovable Properties	A) RESERVE PRICE (Rs. In Lakhs)	DATE/ TIME OF E-AUCTION	Details of the encumbrances known to the secured creditors & Authorised Officer
			B) Outstanding Amount	C) Possession Date u/s 13(4) of Sarfaesi Act 2002				
1	BO: Amity (D.No. 100110) Borrower: Ajeet Kumar Singh Address: Flat No. A-1902 Amraprali Empire, Crossing Republik, Ghaziabad 201016 & Flat No. 201, built up on property no. RZ-D-20/A, out of Khasra No.84/3/1 & 2, Village - Palam, Colony known as Mahavir Enclave, New Delhi-110045		A) 21.03.2023 B) Rs.74,54,598.20 Plus Interest & Charges thereon. C) 19.10.2023 D) (Physical)		All the part and parcel of the Property, consisting of built up entire second floor without roof rights bearing pt. flat no. 201out of built up freehold property no. RZ- D- 20/A area measuring 137 square yards, out of khasra no.84/3/1 and 2, situated in the area of village palam, colony known as Mahavir enclave, new Delhi with one car parking space in common area at silt with proportionate share in land underneath the said property along with common share in stair case, passage, entrance and in the common facilities, standing in the name of Sh. Ajeet Kumar Singh S/O- Shri Awadesh Kumar Singh, Bounded as under:- East- Road 15ft. wide, West- Gali 10ft. wide, South-Other property, North -> Remaining portion of plot.	A) RS. 57.39 LAKH B) Rs. 5.74 Lakh C) Bid Increase Amount B) Rs. 0.10 Lakh	06-03-2025 11:00 AM to 04:00 PM	NOT KNOWN Subhash Chandra Jatav Mob. No.- 9121866087

TERMS AND CONDITIONS: The Sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS 2". The particulars of Secured Assets Specified in the Schedule here in above have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission on the proclamation. 3. The Sale will be done by the undersigned through e-auction platform provided at the Website <https://baanknet.com>. 4. For detail term and conditions of the sale, please refer <https://baanknet.com> and www.pnb.in. 5. All statutory dues/attendant charges/other dues including registration charges, stamp duty, Tax/Any Authority charges etc shall have to be borne by the purchaser and Authorised Officer or the bank shall not be responsible for any charges, lien in encumbrance are any other dues to govt or anyone else in respect of Property (e-auctioned) not known to the bank the intending bidder is advised to make on independent inquiries regarding the encumbrance on the property including statutory liabilities, arrears of property tax, electricity dues etc.

(STATUTORY SALE NOTICE UNDER RULE 8(6) READ WITH RULE 9(1) OF THE SARFAESI ACT, 2002)

Date: 06-02-2025, Place : Greater Noida

AUTHORIZED OFFICER, PUNJAB NATIONAL BANK

SBI STRESSED ASSETS RECOVERY BRANCH (SARB-II) KAROL BAGH, NEW DELHI (BRANCH CODE 51521) 3rd & 4th Floor, State Bank House, 18/4 Arya Samaj Road, Karol Bagh, New Delhi-110 005 Tel.011-28752163 Fax. 28755674 Branch e-mail: sbi.51521@sbi.co.in

APPENDIX-IV-A [See proviso to rule 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
NOTICE FOR E-AUCTION DATED 12.03.2025

SALE OF IMMOVABLE ASSETS CHARGED TO THE BORROWER UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 read with proviso to rule 8(6) of the security interest (Enforcement) Rules, 2002.

The Authorized Officer of State Bank of India (Secured Creditor) has taken over possession (symbolic) of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large and borrowers, mortgagees and guarantors in particular are informed that e-Auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realization of Bank's dues will be held on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" on 12.03.2025 for recovery of the amount mentioned below due to the Secured Creditor from the Borrowers, Guarantors and Mortgagees. The Reserve Price and earnest money to be deposited have been mentioned below.

DATE/TIME OF VISIT TO THE PROPERTY FOR INSPECTION: 07.03.2025 FROM 11:00 AM TO 04:00 PM.

EMD of Reserve price to be transferred by bidders by means of challan generated on his / her / their bidder account maintained with PSB Alliance on its e-auction site <https://ebkray.in> and <https://baanknet.com> by means of NEFT from Bidder's Bank.

DATE/TIME OF E-AUCTION ON 12.03.2025 FOR 5 HOURS FROM 11:00 AM TO 04:00 PM WITH UNLIMITED EXTN. OF 10 MIN EACH.

Sr. No.	Name of the Borrowers / Guarantors	Outstanding dues for recovery of which property/ies/are being sold	Description of the property/ies & Name of Title deed Holder	Reserve Price	
				EMD (10% of Reserve Price)	Bid Increment amount
1.	Shri Rajeev Kumar S/O Sh Harish Kumar, Flat No.248, 16th Park View, 2nd Floor, Tower-F, Gaur Yamuna City, Pocket-3, Mirzapur Site (LFD-3), Sector-19, YEIDA, Greater Noida-201301, Super Area 92.50 Sq mtr, Carpet Area 51.80 Sq mtr East: AS PER FLOOR PLAN, West: AS PER FLOOR PLAN, North: AS PER FLOOR PLAN South: AS PER FLOOR PLAN (Symbolic possession with the bank)	Rs. 27.86 Lakh (Rs. Twenty Seven Lakh Eighty Six Thousand Only) as on 23.12.2024, along with future interest, charges and expenses	Flat No.248, 16th Park View, 2nd Floor, Tower-Gaur Yamuna City, Pocket-3, Mirzapur Site (LFD-3), Sector-19, YEIDA, Greater Noida-201301, Super Area 92.50 Sq mtr, Carpet Area 51.80 Sq mtr East: AS PER FLOOR PLAN, West: AS PER FLOOR PLAN, North: AS PER FLOOR PLAN South: AS PER FLOOR PLAN (Symbolic possession with the bank)	Rs. 46,75,000.00 Rs. 4,67,500.00 Rs. 50,000.00	

Name & Mobile Nos. of the contact Persons: Ms. Anupama - 9650022802, Mr. Sunil Kumar Giri - 9650029288

Account/ Wallet in which EMD to be remitted: Bidder's own wallet Registered with PSB Alliance on its e-auction site <https://baanknet.com/eauction-psb-x-login> by means of NEFT. EMD of Reserve price to be transferred by bidders by means of challan generated on his / her / their bidder account maintained with PSB Alliance on its e-auction site <https://baanknet.com/eauction-psb-x-login> by means of NEFT from his / her / their bank. For any assistance, please call PSB Alliance HELPDISK Nos. +91 8291220220 and/or Authorized Officer.

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER

- E-Auction is being held on "AS IS WHERE IS" "AS IS WHAT IS" AND "WHATEVER THERE IS BASIS" and will be conducted "On Line". The auction will be conducted through the Bank's approved service provider PSB Alliance at their web portal <https://ebkray.in> and <https://baanknet.com>
- To the best of knowledge and information of the Authorized Officer there is no encumbrance on the property/ies, However the intending bidder should make their own independent inquiries regarding the encumbrances, title of the property/ies put on auction and claims/rights/dues/affecting the property prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the Bank. The Authorised Officer shall not be responsible in any way for any third party claims/rights/dues.
- The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidders shall be refunded. The Earnest money Deposit shall not bear any interest.
- The successful bidder shall have to deposit 25% of the sale price, immediately on acceptance of bid price by the Authorized Officer and the balance of the sale price on or before 15th day of the sale. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money already deposited and provider shall be put to the re-auction and the defaulting bidder shall have no claim/right in respect of property/amount.
- For detailed terms and conditions of the sale please refer to the link at the Bank's Service provider's web portal <https://ebkray.in>, <https://baanknet.com> & at Bank's portal <https://www.sbi.co.in>

DATE: 01.02.2025, PLACE: NEW DELHI

Sd/- AUTHORIZED OFFICER, STATE BANK OF INDIA, SARB-II, KAROL BAGH, NEW DELHI (BRANCH CODE 51521)

The auction notices are open for all SBI empanelled resolution agents.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GENESIS INFRA TECH PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	GENESIS INFRA TECH PRIVATE LIMITED
2. Date of incorporation of corporate debtor	05/12/2006
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2006PTC156211
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Shop No.20, Plot No. WZ-3 Shyam Park, Near Metro Piler No. 736 West Delhi, Uttam Nagar New Delhi-110059 Address at which books are maintained: 310-311, Third Floor, Vipul Agora, Mg Road, Gurgaon, Haryana, India, 122002 Principal Office: Genesis Mall situated at Khasra No. 485, 486 & 490, Village Khanpur, Tehsil Tijara, District Alwar, Bhiwadi, Rajasthan-301019
6. Insolvency commencement date in respect of corporate debtor	30.01.2025 (CIRP order received through e-mail on 04.02.2025)
7. Estimated date of closure of insolvency resolution process	29/07/2025 (180 days from insolvency commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	M/s. KVG Insolvency Advisors Pvt. Ltd. (IPE acting as IP) IBBI/PE-0108/PA-1/2022-23/50019
9. Address and e-mail of the interim resolution professional, as registered with the Board	405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001 Email: vinaykumar Gupta.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 Email: crp.genesis@gmail.com
11. Last date for submission of claims	18.02.2025 (Being 14 days from date of receipt of CIRP Order by IRP i.e. from 04.02.2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court IV) has ordered the commencement of corporate insolvency resolution process of M/s. Genesis Infotech Private Limited on 30.01.2025 (order received through e-mail on 04.02.2025). The creditors of M/s. Genesis Infotech Private Limited, are hereby called upon to submit their claims with proof on or before 18.02.2025 to interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means only. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Gopal Garg
Authorised Representative
M/s KVG Insolvency Advisors Pvt. Ltd.
IPE acting as an Interim Resolution Professional
M/s. Genesis Infotech Private Limited
IBBI/PE-0108/PA-1/2022-23/50019
AFA Valid Upto: 31.12.2025

Date: 06.02.2025
Place: New Delhi

